

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CALCUTTA.

O.A. NO.: 378/96

Date of Decision: 12-JUNE-2001.

Sadananda Das, son of Late Gangasagar Das, T.No.456  
(Shell) Shell Section, CSF, Casipore, at present residing  
at C/o Kalyan Banerjee, 163, Elias Road, P.S. Agarpara,  
Calcutta-730 058. .... APPLICANT.

By Advocate :- Mr. M.M. Mallick.

Vs.

1. Union of India, service through the Secretary to the Government of India, Ministry of Defence, having its office at New Delhi.
2. The General Manager, Gun & Shell Factory, Casipore, Calcutta-2. .... RESPONDENTS.

C O R A M

HON'BLE MR. JUSTICE S.NARAYAN, VICE-CHAIRMAN.  
HON'BLE MR. L.R.K.PRASAD, MEMBER (ADMINISTRATIVE).

O R D E R  
(Dictated in Court)

JUSTICE S.NARAYAN, V.C.:- Even though Written statement has been filed on behalf of the respondents, none appears to represent them. Since the matter was pending for a long, we have preferred to dispose of <sup>the same</sup> after hearing the counsel for the applicant.

2. The instant O.A. has been filed with a prayer for direction upon the authority concerned to deal with and to dispose of the applicant's representation dated, 23rd August, 1995, relating to his claim for fixation of pay and other consequential benefits arising out of such claim. It appears that only because the representation of the applicant was not properly dealt with, there was the necessity for him to come-up with the instant O.A.

3. The only materials which we have taken note for the present was that the applicant was an employee of Gun & Shell Factory, Casipore, Calcutta, and was working as Labour Class 'A' semi-skilled.

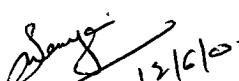
He had been transferred from Farakka Barrage Project on 31st May, 1976, with a direction to join on Gun & Shell Factory at Casipore and he joined as such, on 1st June, 1976, in the scale of Rs. 196-332/-.

4. The applicant had earlier moved this Tribunal through OA No.1469 of 1993 which was decided by an order dated, 11th January, 1994, and pursuant to the order passed by this Tribunal the authorities concerned took a decision as contained in the letter dated, 29th December, 1994, vide Annexure-C. Thereafter, the applicant again filed a representation for fixation of his pay. The representation as such appears to have not been disposed of by any speaking order.

5. In the facts and circumstance of the case it is deemed expedient to dispose of this O.A. with a direction upon the respondents to deal with the pending representation of the applicant in accordance with law and to pass an appropriate reasoned order within three months from the date of communication of this order. This order is being passed with a liberty to the applicant to come up again if aggrieved by the order passed by the respondents. There shall be no order as to the costs.

skj

  
(L.R.K.PRASAD)  
MEMBER(A)

  
(S.NARAYAN)  
VICE-CHAIRMAN